

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.1230
TO BE ANSWERED ON 25.7.2016
SRAVANA 3, 1938 (SAKA)

CONSTRUCTION ACTIVITIES NEAR MONUMENTS

1230. PROF. SAUGATA ROY :

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has noticed that the residents of the nearby areas of monuments listed under Archaeological Survey of India are facing a lot of problems to construct/renovate their dwelling units due to outdated norms for the permission to the same;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to revise the norms in this regard in tune with time?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a)&(b) Norms applicable for grant of permission to undertake construction related activities in areas near centrally protected monuments under Archaeological Survey of India are applicable under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 as amended in 2010. Government is aware about concern raised by a few residents in areas near to centrally protected monuments under Archaeological Survey of India on procedure stipulated under the Act of 1958 (as amended in 2010).
- (c) To facilitate process of grant of permissions Online Application Portal has been launched and target is prescribed to clear the complete application in all respect within 72 hours by the Competent Authority and ensuring 72 hours by National Monuments Authority (nmanoc.nic.in).

